

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA

UN-STARRED QUESTION NO.968
TO BE ANSWERED ON 22.11.2019

CRIME AGAINST WOMEN

968. SHRI MANNE SRINIVAS REDDY:
SHRIMATI NUSRAT JAHAN RUHI:
ADV. DEAN KURIAKOSE:
SHRI GURJEET SINGH AUJLA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether crime committed against women and juvenile/children in Delhi and Mumbai have increased during the last ten years;
- (b) if so, the details thereof and the reasons therefor;
- (c) the number of victims who received legal help and protection through the Ministry of Women and Child Development during the trial;
- (d) whether the Government has any plans for such women and juvenile criminals to protect them and provide them financial assistance for engaging them in gainful employment ; and
- (e) if so, the details thereof, if not, the reasons therefor?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) & (b) : As per the data provided by National Crime Records Bureau, in Delhi, the crime committed against women and children are on decrease since the last two years; however the same is on increase in Mumbai. The year-wise data of crime committed against women and children in Delhi and Mumbai, for the past ten years is at **Annexure-I**.

(c) : The Ministry of Women & Child Development, Government of India under its One Stop Centre Scheme provides integrated support and assistance to women affected by violence under one roof through a range of services including medical, legal, police, psycho-social counselling and temporary shelter. In addition, this Ministry also provides 24-hours toll-free telecom service through short code 181 to women seeking support and information through its Universalisation of Women Helpline scheme. As of now 2.27 lakh women have benefitted from OSC Scheme and 38.62 lakh women have benefitted from WHL Scheme.

Further, the Government has enacted the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act), which applies to all matters concerning children in need of care and protection and children in conflict with law. The Ministry is also implementing a centrally sponsored Child Protection Services (CPS) scheme (erstwhile Integrated Child Protection Scheme) for supporting children in difficult circumstances, as envisaged under the JJ Act, 2015. The primary responsibility of implementation of the scheme lies with the State Governments/UT Administrations. The details of children who have benefited under CPS scheme as informed by the States/UTs during 2018-19 are annexed at **Annexure-II**.

(d) and (e) : Under the JJ Act, 2015, the children in conflict with law are housed in Child Care Institutions where the child is provided various rehabilitation and reintegration services including skill development, vocational training, recreational facilities, mental health interventions, etc.

Annexure-I

Annexure referred to in reply to Part (a) and (b) to the Lok Sabha Unstarred Question No.968 for 22.11.2019 by Shri Manne Srinivas Reddy, Shrimati Nusrat Jahan Ruhi, Adv. Dean Kuriakose and Shri Gurjeet Singh Aujla regarding “CRIME AGAINST WOMEN”

Details of Cases Reported under Total Crime against Women in Delhi and Mumbai City during 2008-2017											
SL	Cities	2008	2009	2010	2011	2012	2013	2014	2015	2016	2017
1	Delhi City	3515	3701	3886	4489	5194	11449	13260	14766	13803	11542
2	Mumbai	1571	1332	1409	1700	1781	2946	3974	4819	5128	5453
Details of Cases Reported under Total Crime against Children in Delhi and Mumbai City during 2008-2017											
SL	Cities	2008	2009	2010	2011	2012	2013	2014	2015	2016	2017
1	Delhi City	1577	2405	3029	3398	3635	6124	8139	8035	7392	6844
2	Mumbai	364	369	532	425	517	902	1456	3187	3400	3790
Details of Cases Reported under Juveniles in Conflict with Law in Delhi and Mumbai City during 2008-2017											
SL	Cities	2008	2009	2010	2011	2012	2013	2014	2015	2016	2017
1	Delhi City	340	397	340	669	1028	1460	1671	1981	2368	2677
2	Mumbai	581	591	603	643	593	819	926	938	946	914

*Source : Crime in India

ANNEXURE REFERRED TO IN REPLY TO PART (c) TO THE LOK SABHA UNSTARRED QUESTION NO.968 FOR 22.11.2019 BY SHRI MANNE SRINIVAS REDDY, SHRIMATI NUSRAT JAHAN RUHI, ADV. DEAN KURIAKOSE AND SHRI GURJEET SINGH AUJLA REGARDING “CRIME AGAINST WOMEN”

I. Details of Child Care Institutions for “Children in need of care and protection (CNCP) in the country along with number of Children residing in these institutions during the year 2018-19.

Sl. No.	State/UTs	Institutional Care [Homes]		Open Shelters		Specialised Adoption Agencies	
		No. Assisted	Beneficiaries	No. Assisted	Beneficiaries	No. Assisted	Beneficiaries
1	Andhra Pradesh	66	2316	13	342	14	144
2	Arunachal Pradesh	4	76	0	0	1	9
3	Assam	37	1765	3	51	23	69
4	Bihar	26	1567	5	134	13	138
5	Chhattisgarh	65	2325	10	117	12	120
6	Goa	23	1188	3	378	2	16
7	Gujarat	45	1706	0	0	12	86
8	Haryana	24	1403	21	614	7	47
9	Himachal Pradesh	33	1227	3	38	1	11
10	Jammu and Kashmir	17	823	0	0	2	0
11	Jharkhand	36	992	5	141	15	93
12	Karnataka	80	2998	40	1153	25	107
13	Kerala	30	788	4	100	12	65
14	Madhya Pradesh	67	2804	8	348	26	243
15	Maharashtra	67	2605	3	86	13	136
16	Manipur	42	1160	14	296	7	55
17	Meghalaya	44	960	3	159	3	6
18	Mizoram	36	1195	0	0	5	50
19	Nagaland	39	477	3	35	4	5
20	Odisha	96	6859	12	244	23	223
21	Punjab	13	463	0	0	0	0
22	Rajasthan	85	2459	22	401	24	99
23	Sikkim	12	355	3	60	4	20
24	Tamil Nadu	189	11915	12	264	20	169
25	Tripura	23	717	2	58	6	49
26	Uttar Pradesh	77	3162	20	500	12	120
27	Uttarakhand	20	437	2	50	2	15
28	West Bengal	73	5436	49	1326	32	460
29	Telangana	42	1343	0	0	11	342
30	Andaman & Nicobar	3	101	-	0	-	0
31	Chandigarh	7	252	0	0	2	17
32	Dadra and Nagar Haveli	-	0	-	0	-	0
33	Daman and Diu	0	0	-	0	-	0
34	Lakshadweep	-	0	-	0	-	0
35	Delhi	28	1447	13	380	3	72
36	Puducherry	27	1043	2	42	2	16
	Total	1476	64364	275	7317	338	3002

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ANNEXURE REFERRED TO IN REPLY TO PART (c) TO THE LOK SABHA UNSTARRED QUESTION NO.968 FOR 22.11.2019 BY SHRI MANNE SRINIVAS REDDY, SHRIMATI NUSRAT JAHAN RUHI, ADV. DEAN KURIAKOSE AND SHRI GURJEET SINGH AUJLA REGARDING "CRIME AGAINST WOMEN"

II. Details of CCIs for Children in Conflict with Law (CCL) in the country along with number of Children residing in these institutions during the year 2018-19.

S. No.	State	Observation Home	Beneficiaries	Special Home	Beneficiaries	Observation cum Special Home	Beneficiaries	Place of Safety	Beneficiaries
1	Andhra Pradesh	12	78	2	10	2	199	0	0
2	Arunachal Pradesh	0	0	0	0	1	13	0	0
3	Assam	5	120	1	10	0	0	1	2
4	Bihar	12	860	1	20	0	0	0	0
5	Chhattisgarh	13	448	6	61	0	0	3	81
6	Goa	0	0	0	0	0	0	0	0
7	Gujarat	3	31	0	0	0	0	0	0
8	Haryana	4	273	0	0	0	0	0	0
9	Himachal Pradesh	2	46	0	0	0	0	0	0
10	Jammu and Kashmir	5	281	2	0	0	0	0	0
11	Jharkhand	10	405	1	11	0	0	0	0
12	Karnataka	16	60	1	21	0	0	0	0
13	Kerala	9	25	2	3	0	0	1	6
14	Madhya Pradesh	18	448	3	55	0	0	0	0
15	Maharashtra	47	1705	0	0	0	0	0	0
16	Manipur	4	40	0	0	1	40	0	0
17	Meghalaya	3	48	0	0	0	0	0	0
18	Mizoram	8	145	2	61	0	0	0	0
19	Nagaland	12	32	2	6	0	0	0	0
20	Orissa	0	0	0	0	4	298	0	0
21	Punjab	4	137	2	52	0	0	0	0
22	Rajasthan	34	504	0	0	0	0	0	0
23	Sikkim	3	55	0	0	0	0	0	0
24	Tamil Nadu	7	190	2	50	0	0	1	24
25	Tripura	3	7	1	0	0	0	0	0
26	Uttar Pradesh	29	1678	2	6	0	0	1	11
27	Uttarakhand	9	79	2	22	0	0	2	19
28	West Bengal	0	0	0	0	18	1660	0	0
29	Telangana	9	184	1	49	1	97	0	0
30	Andaman & Nicobar	0	0	0	0	0	0	0	0
31	Chandigarh	1	22	0	0	0	0	0	0
32	Dadra & Nagar Haveli	0	0	0	0	0	0	0	0
33	Daman and Diu	0	0	0	0	0	0	0	0
34	Lakshadweep	0	0	0	0	0	0	0	0
35	NCT of Delhi	4	261	1	12	0	0	1	37
36	Puducherry	2	3	0	0	0	0	0	0
		288	8165	34	449	27	2307	10	180